

ITEM NO.18

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).5992/2022

(Arising out of impugned final judgment and order dated 06-12-2021 in WPS No.960/2021 passed by the High Court Of Jharkhand At Ranchi)

RAJENDRA KUMAR JUMNANI

Petitioner(s)

VERSUS

THE STATE OF JHARKHAND & ORS.

Respondent(s)

(FOR ADMISSION and IA No.49225/2022-EXEMPTION FROM FILING O.T.)

Date : 08-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Amit Anand Tiwari, Adv.
Mr. Vivek Singh, AOR
Ms. Devvani Gupta, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to interfere with the impugned judgment and order passed by the High Court. The Special Leave Petition is, accordingly, dismissed. Pending application(s), if any, shall stand disposed of.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master

